

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Contempt Case (AT) No. 30 of 2020

IN

Comp. App. (AT) (Ins) No. 1259 of 2019

In the matter of:

Loyal Scaffolding Pvt. Ltd.

....Petitioner

Vs.

Goyala Infra Projects Pvt. Ltd. & Ors.

**....Respondents/
Contemnors**

Present:

**Petitioner: Mr. Sushil Kumar Kabra and Mr. Suresh Bharti,
Advocates.**

**Respondents: Mr. Kushagra Bansal, Advocate for R2 (Contemnor)
Shri Manu Garg, Advocate**

ORDER

(Through Virtual Mode)

18.11.2020: It is alleged that the Respondents have committed willful disobedience of direction/ order dated 3rd January, 2020 passed by this Appellate Tribunal in Company Appeal (AT) (Insolvency) No. 1259 of 2019 by not complying with the Terms of Settlement which have been incorporated in the order of this Court and treated as direction of this Appellate Tribunal.

Issue show cause notice to Respondents as to why Contempt proceeding be not initiated against them. At this stage, notice on behalf of the Respondents is waived and accepted by Shri Manu Garg, Advocate. He may file his objections

Contd/-.....

within four weeks. Learned counsel for the Petitioner shall provide a complete set of the application paper book to learned counsel for the Appellant during the course of the day.

List the matter on 6th January, 2021.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

AR/g